

(ii) the rest of the provisions of the Act shall be deemed to have come into force with effect on and from the 31st July, 2014.

Amendment of section 5. Act 16 of 1966.

2. In the Andhra Pradesh (Agricultural Produce and Live-Stock) Markets Act, 1966 (here in after referred to as the principal Act), in section 5,-

(a) in sub-section (1),-

(i) in the opening paragraph, for the words, "eighteen members", the words "nineteen members" shall be substituted;

(ii) in clause (i), for the words, "eleven members", the words, "twelve members" shall be substituted.

(b) in sub-section (3), for the words, "three years", the words "two years" shall be substituted.

3. After section 37 of the principal Act, the following new section shall be added, namely:-

"Existing members. Vice Chairman and Chairman of the market Committee to cease to hold office.

38. (1) Notwithstanding anything contained in the principal Act, all the members, Vice-Chairman and Chairman of every Market Committee holding office on the commencement of the Andhra Pradesh (Agricultural Produce and Livestock) Markets (Amendment) Act 2014, Act No. 6 of 2014 shall cease to hold office as such and thereupon it shall be competent for the Government to appoint a person or persons to exercise the powers and perform the functions of the Market Committee until Market Committee is reconstituted in accordance with the provisions of section 5 of the principal Act as amended by this Act..

(2) The person or persons so appointed shall, subject to the control of the Government and to such instructions and directions as may be issued, from time to time, exercise the powers, discharge the duties and perform the functions of the Market Committee and take all such actions as may be required in the interest of the Market

Committee.

(3) The Government may fix the remuneration payable to the person or persons so appointed. The amount of such remuneration and other costs, if any, incurred in the management of the Committee shall be payable from out of the Market Committee Fund".

4. The Andhra Pradesh (Agricultural Produce and Livestock) Markets (Amendment) Ordinance, 2014 is hereby repealed. Repeal of Ordinance No. 2 of 2014.

T. NARAYANA REDDY,

Secretary to Government (I/c).
Law Department.



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THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

NO. 6] HYDERABAD, TUESDAY, SEPTEMBER 16, 2014

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 16th September, 2014 and the said assent is hereby first published on the 16th September, 2014 in the Andhra Pradesh Gazette for general information :-

ACT NO. 6 OF 2014

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH (AGRICULTURAL PRODUCE AND LIVESTOCK) MARKETS ACT. 1966.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty- fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh (Agricultural Produce and Livestock) Markets (Amendment) Act, 2014. Short title and Commencement.
(2) (i) Clause (b) of section 2 shall come into force on such date as the State Government may by notification, appoint.

[1]